

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

111. IA/1378/2024 C.P. (IB)/1078(MB)2022

IN THE MATTER OF

Shanti Agro Foods Private Limited

Vs

Fortune First International Trading & Services LLP

Section 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the IRP: Adv. Simran Singh (VC)

For the Respondent:

ORDER

IA 1378/2024:- The learned counsel for the RP submits that the show cause notice u/s 65 has already been served and delivered to the Petitioner M/s Shanti Agro Foods Private Limited. Let the RP place on record the same so that he be discharged of his liability. According to the RP, neither the CD nor the FC are traceable and/or initiating any appropriate actions under the present case. In view of the same, adjourned to **02.08.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

215. IA/2977/2023 IA/5608/2023 C.P. (IB)/1078(MB)2022

IN THE MATTER OF

Shanti Agro Foods Private Limited

Vs

Fortune First International Trading & Services LLP

Section 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the IRP: Adv Simran Singh (VC)
For the Respondent:

ORDER

IA 2977/2023:- Adv. Simran Singh, Counsel for the Applicant wishes to withdraw the present Application. Allowed as prayed for. Let the IA be **disposed of** as having been withdrawn.

IA 5608/2024:- The learned counsel wishes to withdraw the present application. Let the same be **disposed of** as having been withdrawn.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)